

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2539/98

New Delhi this the 27th day of September, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Veer Singh,  
D-89, Govindpuram,  
Ghaziabad-201002.

.... Applicant

(through Sh. G.K. Aggarwal, Advocate)

Versus

1. Union of India through  
Secretary,  
Deptt. of Telecom,  
Sanchar Bhawan,  
Ashok Road,  
New Delhi-1.
  2. Superintending Engineer(Civil),  
Telecom Civil Circle Delhi,  
A-2/E-2, Kasturba Gandhi Marg,  
New Delhi-110001.
  3. Laxmi Narayan,  
Asstt. Eng.(Civil)  
through Superintending Engr(Hrs),  
Postal Civil Circle,  
Dak Bhawan, Sansad Marg,  
New Delhi-1.
- .... Respondents

(through Sh. S.M. Arif, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicant impugns revised seniority list of  
JEs(C) dated 21.10.98 (Annexure A/1) together with the  
All India eligibility list dated 15.07.96 (Annexure A/2)  
as well as the promotion order dated 03.12.98 (Annexure  
A/3).

2. Respondents' counsel Shri Arif had  
appeared in the first call at which point of time Sh.

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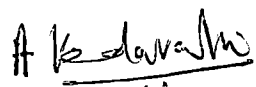
Aggarwal, counsel for applicant was not present and upon a prayer being made by Shri Arif, the case was adjourned to another date.


3. However, Shri Aggarwal appeared in the afternoon session and made a mention that this O.A. can be disposed of today even in the absence of respondents' counsel.

4. Upon perusal of the pleadings, we find that applicant himself has filed an additional affidavit dated 13.03.2000 annexing therewith a copy of the Tribunal's order dated 30.11.99 in OA-1956/98 (Mahesh Kukreti Vs. U.O.I. & Ors), in which that applicant had impugned the very same seniority list which has been impugned in the present O.A. and the issues raised were also the same.

5. Aforesaid OA-1956/98 was dismissed after hearing both sides by order dated 30.11.99, and in the light of the discussion contained in the aforesaid order dated 30.11.99, we find no good reason to take any different view in the present O.A.

6. The present O.A. is, therefore, dismissed. No costs.

  
(Dr. A. Vedavalli)  
Member(J)

  
(S.R. Adige)  
Vice-Chairman(J)